

GOVERNMENT OF INDIA  
MINISTRY OF CULTURE  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO.1956**  
ANSWERED ON 12.12.2024

**RE-DEMARCATION OF PROHIBITED/REGULATED BOUNDARIES OF PROTECTED MONUMENTS**

1956 # DR. DINESH SHARMA:

Will the Minister of CULTURE be pleased to state:

- (a) the number of protected monuments in the country and the number of monuments missing out of them;
- (b) The total number of unauthorized constructions carried out in prohibited and regulated areas of each protected monument;
- (c) whether Government has any proposal to re-demarcate the boundaries of prohibited /regulated areas of various types of protected monuments by amending the Ancient Monuments and Archaeological Sites and Remains Act, 1958 (as amended); and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF CULTURE AND TOURISM  
(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) There are 3696 ancient monuments and archaeological sites and remains declared as of national importance in the country. During the performance audit and subsequent survey conducted by the Archaeological Survey of India (ASI), it is found that 18 protected monuments and sites are not in good state of preservation.
- (b) As and when any unauthorized construction is reported in prohibited or regulated area, ASI initiates action as per provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 (AMASR Act, 1958).  
Number of cases reported with respect to unauthorized constructions carried out in prohibited and regulated areas is given at **Annexure**.
- (c) & As per the existing rule position, section 20A of the AMASR Act, 1958, stipulates that  
(d) an area extending to 100 meters from the protected limit is prohibited area and section 20B of the AMASR Act, 1958 stipulate that an area extending to 200 meters from the prohibited limit is regulated area.

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**ANNEXURE**

**ANNEXURE REFERRED TO IN REPLY TO PART (b) OF RAJYA SABHA  
UNSTARRED QUESTION NO.1956 FOR 12.12.2024.**

**THE NUMBER OF CASES REPORTED AND ACTION TAKEN WITH RESPECT  
TO UNAUTHORIZED CONSTRUCTIONS IN PROHIBITED AND REGULATED  
AREAS**

Sl. No.	Name of State	Number of Cases Reported and Action Taken	
		In Prohibited Area	In Regulated Area
1.	Andhra Pradesh	4095	3819
2.	Arunachal Pradesh	00	00
3.	Assam	171	91
4.	Bihar	220	18
5.	Chhattisgarh	404	179
6.	Daman & Diu (U. T.)	25	18
7.	Goa	02	00
8.	Gujarat	628	519
9.	Haryana	888	667
10.	Himachal Pradesh	149	56
11.	Jammu & Kashmir (U. T.)	00	112
12.	Jharkhand	00	00
13.	Karnataka	3225	3186
14.	Kerala	88	142
15.	Ladakh (U. T.)	31	36
16.	Madhya Pradesh	2419	3941
17.	Maharashtra	2594	1778
18.	Manipur	01	01
19.	Meghalaya	00	01
20.	Mizoram	01	00
21.	Nagaland	00	00
22.	N.C.T. Delhi	2616	2582
23.	Odisha	107	16
24.	Puducherry (U. T.)	12	13
25.	Punjab	1112	1016
26.	Rajasthan	1274	638
27.	Sikkim	00	00
28.	Telangana	33	41
29.	Tamil Nadu	738	820
30.	Tripura	29	06
31.	Uttar Pradesh	3584	3382
32.	Uttarakhand	00	00
33.	West Bengal	521	265

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